

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 126
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd	...	Applicant / Petitioner
Vs		
Prabhu Shanti Real Estate Pvt Ltd.	...	Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016(CIRP)

Order delivered on 17.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the CA No.1148/2018

CA No.1309/2018,

CA No.1310/2018:

For the RP:

For the Intervenor:

For the Respondent:

Ms. Ekta Jhanji, Advocate.

Mr. Rahul Shukla & Mr. Abhishek Anand, Advs.

Mr. Balvinder Ralhan, Advocate.

Mr. Pritpal Singh, Advocate.

ORDER

CA-1028(PB)/2018

Ld. Counsel for the non applicant-respondent states that reply to the application has already been filed on 14.12.2018 and a copy thereof has been furnished to the counsel for the RP. However, he wishes to file supplementary affidavit to explain the allegations of siphoning of funds levelled against him by the RP. The needful shall be done within one week with a copy in advance to the counsel for the resolution professional.

CA-1148(PB)/2018

We have requested Mr. Sakal Bhushan to assist this Court as Amicus Curiae concerning question of interpretation of Insolvency



and Bankruptcy Code and subordinate legislation like IBBI Regulation as this question has again cropped up. On account of the absence of regular bench we deferred the hearing on 07.01.2019.

All the applications be listed on 07.01.2019.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

17.12.2018
Ritu Sharma